

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P(IB) No.398/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30th November 2017, 10.30 A.M

Name of the Company	Mr. Suresh Padmanabhan -Vs-Tayo Rolls Ltd.		
Under Section	10 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

① Somdutta Bhattacharya, Advocate

② Adheesh Agarwal, ~~Adheesh~~ Advocate

Corporate Applicant
Adheesh
Agarwal
30/11/2017

1. URMILA CHAKRABORTY, Adv.

2. Md. Minhajuddin Adv.

Tata Steels Ltd. 30.11.17

Financial Creditor IDBI Bank Ltd

① A-k. Shivachand. Adv.

AE

ORDER

Ld. Counsel for the corporate debtor, financial creditors and the operational creditor are present.

Corporate Applicant has filed affidavit of compliance which may be taken on record. Corporate Application informed that notice has been served on all the financial creditors.

Ld. Counsel appearing on behalf of the financial creditors sought leave of the Court to file reply. Prayer is allowed. Reply may be filed within 7 days with a copy in advance to the opposite party and thereafter rejoinder, if any, may be filed within 3 days with a copy in advance to the opposite party.

Ld. Counsel representing 284 workers has submitted that he has already filed an application u/s. 9 of the I & B Code, which is pending for listing. He has informed that defect has been removed. If defect has been removed then office is directed to list it on 19/12/2017.

List on **19/12/2017.**

(Jinan K.R.)
Member (J)

(V.P.Singh)
Member (J)